

foodgrains for export. However, during the last three years and current year, upto 30th April, 1996 the following quantities of foodgrains were exported :

(In lakh tonnes)

Year	Rice	Wheat	Coarse grains	Pulses
1993-94	7.68	Neg.	1.48	0.44
1994-95	8.91	0.87	0.84	0.51
1995-96	55.13	6.17	0.28	0.61
1996-97 (upto April 1996)	1.93	1.50	0.01	N.A.

Neg : Negligible i.e. below 500 tonnes

N.A. Not Available

EXIM Policy on foodgrains is decided having regard to production, availability and stock position of foodgrains with the government, in such a way that export of foodgrains does not adversely affect the food security of the country. As per the present EXIM policy, export of rice is allowed on OGL (Open General Licence). Export of wheat, coarse grains (excluding hybrid jowar produced as Kharif crop) and pulses is allowed subject to quantitative ceilings released from time to time. Export of Kharif hybrid jowar is also allowed on OGL.

(b) The steps being taken for boosting export of foodgrains include conducting publicity campaigns, sending delegations abroad, participating in International Trade Fairs, inviting potential buyers and providing financial assistance to exporters for improving quality, packaging, brand promotion of products and for conducting market surveys.

(c) As stated in reply to part (a), decision for allowing export of foodgrains is taken after taking into consideration that the overall food security, domestic prices and domestic consumption are not adversely affected.

[Translation]

Film Censor Board

*232. PROF. PREM SINGH CHANDUMAJRA Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the approval of the Censor Board is required before release of any film, serial or any other programme;

(b) if so, the details thereof;

(c) the number of the members of Film Censor Board at present;

(d) whether these members represent all the areas of the country;

(e) if so, the details thereof;

(f) the tenure of the present Censor Board;

(g) whether the Censor Board has to follow the prescribed guidelines for giving approval to any such programme; and

(h) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b). Yes, Sir. However, Government have, under section 9 of the Cinematograph Act, 1952, exempted all Doordarshan programmes from the certification provisions subject to the condition that while clearing programmes for telecast, Doordarshan, or the concerned Director General, Doordarshan, or the concerned Director, Doordarshan Kendra, shall keep in view the film certification guidelines issued by Government.

(c) The number of members in the Board is 25 (excluding the Chairman).

(d) and (e). Yes, Sir. The details are as follows :-

Members	Place of residence
1. Smt. B. Saroja Devi	Bangalore
2. Smt. Hemalatha Ramesh	Bangalore
3. Smt. G.K. Kutti	Bangalore
4. Smt. Sudha V. Joshi	Mumbai
5. Smt. Pushpa Bharti	Mumbai
6. Smt. Megha Patil	Mumbai
7. Shri Kiran Shantaram	Mumbai
8. Shri Vinay Kumar Sinha	Mumbai
9. Ms. Maitreyi Saha	Calcutta
10. Shri Dipak Bysack	Calcutta
11. Smt. Pratibha Roy	Cuttack
12. Shri Rama Kant Rath	Bhubaneswar
13. Shri Hormohan Bordoloi	Guwahati
14. Smt. Jayasudha	Madras
15. Smt. Sharada Ashokavardhan	Hyderabad
16. Shri Turlapaty Kutumba Rao	Hyderabad
17. Shri T.V. Narayana	Hyderabad
18. Ms. Sivasankari	Madras
19. Smt. Minu Rathod	Madras
20. Shri SV Rm Ramanathan	Madras
21. Shri Subha Somu	Tiruchirapalli
22. Ms. Subha Rajan Tampi	New Delhi
23. Shri Sukhbir Singh Panwar	New Delhi
24. Prof. Sulochana Nair	Thiruvananthapuram
25. Shri P. Bhaskaran	Thiruvananthapuram

(f) The tenure of the members is three years from 7.3.96 or until further orders.

(g) and (h). Yes, Sir. A copy of the guidelines issued by Government for certification of time is annexed as Statement.

STATEMENT

Government of India

Ministry of Information And Broadcasting

New Delhi, the 6th Decemeber. 1991.

NOTIFICATION

S.O. 836-(E) In exercise of the powers conferred by sub-section (2) of section 5B of the Cinematograph Act, 1952 (37 of 1952) and in supersession of the notification of the Government of India in the Ministry of Information and Broadcasting No. S.O.9(E), dated the 7th January, 1978, except as respects things done or omitted to be done before such supersession, the Central Government hereby directs that in sanctioning films for public exhibition, the Board of Film Certification shall be guided by the following principles :

1. The objectives of film certification will be to ensure that -
 - (a) the medium of film remains responsible and sensitive to the values and standards of society;
 - (b) artistic expression and creative freedom are not unduly curbed;
 - (c) certification is responsive to social change;
 - (d) the medium of film provides clean and healthy entertainment; and
 - (e) as far as possible, the film is of aesthetic value and cinematically of a good standard.
2. In pursuance of the above objectives, the Board of Film Certification shall ensure that -
 - (i) anti-social activities such as violence are not glorified or justified
 - (ii) the modus operandi of criminals, other visuals or words likely to incite the commission of any offence are not depicted
 - (iii) scences -
 - (a) showing involvement of children in violence as victims or as prepetrators or as forced witness to violence, or showing children as being subjected to any form of child abuse;
 - (b) showing abuse or ridicule of physically and mentally handicapped persons; and

(c) showing cruelty to, or abuse of, animals, are not presented needlessly;

- (iv) Pointless or avoidable scenes of violence, cruelty and horror, scenes of violence primarily intended to provide entertainment and such scenes as may have the effect of desensitising or dehumanising people are not shown.
 - (v) scenes which have the effect of justifying or glorifying drinking are not shown.
 - (vi) scenes tending to encourage, justify or glamorise drug addiction are not shown.
 - (vii) human sensibilities are not offended by vulgarity, obscenity or depravity.
 - (vii) such dual meaning words as obviously cater to baser instincts are not allowed.
 - (ix) scenes degrading or denigrating women in nay manner are not presented.
 - (x) scenes involving sexual violence against women like attempt to rape, rape or any form of molestation, or scenes of a similar nature are avoided, and if any such incident is germane to the theme, they shall be reduced to the minimum and no details are shown.
 - (xi) scenes showing sexual perversions shall be avoided and if such matters are germane to the theme they shall be reduced to the minimum and no details are shown.
 - (xii) visuals or words contemptuous of racial, religious or other groups are not presented.
 - (xiii) visuals or words which promote communal, obscurantist, anti-scientific and anti-national attitudes are not presented.
 - (xiv) the sovereignty and integrity of India is not called in question.
 - (xv) the security of the State is not jeopardised or endangered
 - (xvi) friendly relations with foreign States are not strained.
 - (xvii) public order is not endangered.
 - (xviii) visuals or words involving defamation of an individual or a body of individuals, or contempt of court are not presented.
- EXPLANATION : Scenes that tend to create scorn, disgrace or disregard of rules or undermine the dignity of court will come under the term "contempt of Court" and

- (xix) national symbols and emblems are not shown except in accordance with the provisions of the Emblems and Names (Prevention of Improper Use) Act, 1950 (12 of 1950)
3. The Board of Film Certification shall also ensure that the film -
- (i) is judged in its entirety from the point of view of its overall impact; and
 - (ii) is examined in the light of the period depicted in the film and contemporary standards of the country and the people to which the film relates, provided that the film does not deprave the morality of the audience.
4. Films that meet the above-mentioned criteria but are considered unsuitable for exhibition to non-adults shall be certified for exhibition to adult audience only.
5. (1) While certifying films for unrestricted public exhibition, the Board shall ensure that the film is suitable for family viewing, that is to say, the film should be such that all the members of the family including children can view it together
- (2) If the Board, having regard to the nature, content and theme of the film, is of the opinion that it is necessary to caution the parents/guardian to consider as to whether any child below the age of twelve years may be allowed to see such a film, the film shall be certified for unrestricted public exhibition with an endorsement to that effect
- (3) If the Board, having regard to the nature, content and theme of the film, is of the opinion that the exhibition of the film should be restricted to members of any profession or any class of persons, the film shall be certified for public exhibition restricted to the specialised audiences to be specified by the Board in this behalf
6. The Board shall scrutinise the titles of the films carefully and ensure that they are not provocative, vulgar, offensive or violative of any of the above-mentioned guidelines.

Foot Note - Notification No. 5/5/77-F(C) dated 7.1.78 published in the Extraordinary Gazette of India Part II Section 3 sub-section (ii) dated 7.1.78 as S.O.9(E)

Amended by -

- (i) Notification No. 5/5/77-F(C) dated 27.1.79 published as S.O.618 in the Gazette of India Part II Section 3 sub-section (ii) dated 17.2.79

(ii) Notification No. 805/2/83-F(C) dated 7.5.83 published as S.O.356(E) in the Gazette of India Extraordinary Part II Section 3, sub-section (ii) dated 7.5.83.

(iii) Notification No. 805/4/89-F(C) dated 11.8.89 published as S.O.2179 in the Gazette of India, Part II, Section 3, sub-section (ii) dated 9.9.89.

[File No.805/1/90-F(C)]

Sd/-

(S Lakshmi Narayanan)
Joint Secretary to the Government of India
Tele.383857

[English]

Income from Cochin Airport

*233. SHRI XAVIER ARAKAL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the average monthly income from the Cochin Airport in Kerala;

(b) the amount spent for the improvement of the Airport;

(c) whether there are any plans to accommodate the passengers and cargo in that airport; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) Cochin Airport belongs to Indian Navy Airports Authority of India (AAI) maintains a Civil Enclave. The average monthly incomes of AAI and Indian Navy from Cochin Airport are Rs 17.16 lakhs and Rs 7 lakhs respectively.

(b) In the Eighth Five Year Plan period AAI has spent Rs.215.97 lakhs on improvements of Cochin Airport.

(c) and (d). The terminal building at Cochin Airport has a capacity to handle 300 passengers at a time. AAI has a proposal for the extension/modification of the existing departure/arrival lounges. The preliminary drawings and the cost estimates for the modification/extension are under preparation. The work is expected to be taken up towards the end of this year. There is no proposal to construct a cargo complex at Cochin at present.

[Translation]

Setting Up of Sugar Mills

*234. SHRI PAWAN DIWAN :
SHRI MAHESH KANODIA

Will the Minister of FOOD be pleased to state :

(a) whether the Government give incentives for setting up of sugar mills;